

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH : NEW DELHI

OA No.1188/68

Date of decision: 29.9.1993

Shri Sanjay Kumar Pal      Vs. UOI/ESIC

CORAM:

Hon'ble Shri C.J. Roy, Member (J)

Hon'ble Shri B.K. Singh, Member (A)

For the applicant .. Shri Ashok Aggarwal

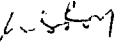
For the respondents .. Shri Vijay Mehta, proxy counsel for  
Shri N.S. Mehta

Judgement (Oral)

(Delivered by Shri C.J. Roy, Hon'ble Member (J))

The learned counsel for the applicant Shri Ashok Aggarwal says that the applicant has been regularised and therefore he wants to withdraw the case, as it has become infructuous. The OA is, therefore, dismissed as withdrawn. No orders as to costs.

  
(B.K. Singh)  
Member (A)  
29.9.93

  
(C.J. Roy)  
Member (J)  
29.9.93